The Stage Carriages (Himachal Pradesh Amendment) Act, 1973

Act 3 of 1974

Keyword(s):
Barrier, Motor Transport Vehicle, Operator, Stage Carriage, Toll
Magistrates as Registrars for the purposes of the said Act, for their respective Districts.


Shimla-2, the 14th March, 1989

No. 5-4/69-Coop(s)-II.--In partial modification of this Government notification of even number, dated 27-1-1989, published in the Rajpatra, Himachal Pradesh, dated 13-2-1989 and in exercise of the powers conferred by section 1 of the Societies Registration Act, 1860 (Central Act No. 21 of 1860) as amended in its application to the State of Himachal Pradesh, by the Societies Registration (Himachal Pradesh Amendment) Act, 1973 (Himachal Pradesh Act No. 23 of 1973), the Governor, Himachal Pradesh, is pleased to appoint all the Sub-Divisional Officers (Civil) as Registrars for the purposes of registration of Mehila Mandal set up for the diffusion of useful knowledge or political education under section 20 of the said Act for the areas falling within their respective territorial jurisdiction.


THE STAGE CARRIAGES (HIMACHAL PRADESH AMENDMENT) ACT, 1973

(Act 3 of 1974)1

ARRANGEMENT OF SECTIONS

Sections:

1. Short title, extent and commencement.
2. Amendment of section 4.
3. Repeal and savings.

(Received the assent of the Governor, Himachal Pradesh on the 17th January, 1974, and was published in R.H.P. Extra., dated the 2nd Feb., 1974 at p. 113-115).

An Act to amend the Stage Carriages Act, 1861 (Act No. 16 of 1861 in its application to Himachal Pradesh.

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-fourth Year of the Republic of India as follows:—

1. Short title, extent and commencement. —(1) This Act may be called the Stage Carriages (Himachal Pradesh Amendment) Act, 1973.

(2) It extends to the whole of Himachal Pradesh.

3. It shall come into force at once.

2. Amendment section 4.—For section 4 of the Stage Carriages Act, 1861, the following section shall be substituted, namely:—

"4. Charge for and duration of license.—(1) The State Government may
make rules prescribing the fee to be paid for every such license and
the period for which the license shall be issued:

Provided that the amount to be paid for a license for a period of twelve
months or less shall not exceed ten rupees and the rate of the fee
shall not exceed one rupee for every month of the period of the license:

Provided further that a fraction of a month shall be deemed to be a full
month for the purposes of calculating the amount of the fee.

(2) When a licensed stage carriage is transferred to a new proprietor
within the period of the license, the name of such new proprietor
shall, on application to that effect, be substituted in the license for
the name of the former proprietor without any further payment
for the remaining period of that license; and every person who
appears by the license to be the proprietor, shall be deemed to be
such proprietor for all the purposes of this Act.

(3) Every rule made under this section shall be laid, as soon as may be
after it is made, before the Himachal Pradesh Legislative Assembly
while it is in session and if, before the expiry of the session in which
it is laid or the session immediately following, the House makes
any modification in the rule or decides that the rules should not be
made, the rules shall thereafter have effect only in such modified
form or be of no effect, as the case may be, so, however, that any
such modification or annulment shall be without prejudice to the
validity of anything previously done under that rule.

3. Repeal and savings.—The Stage Carriages (Punjab Amendment),
Act, 1924 (3 of 1924), as in force in the areas added to Himachal Pradesh
under section 5 of the Punjab Re-organisation Act, 1966 is hereby repealed,
but notwithstanding such repeal, anything done or any action taken in exercise
of any powers conferred by or under the said Act shall be deemed to have
been done or taken in exercise of the powers conferred by or under this Act.

THE INDIAN STAMP (HIMACHAL PRADESH AMENDMENT)
ACT, 1952

(ACT No. 4 of 1953)

ARRANGEMENT OF SECTIONS

Sections .

1. Short title, extent and commencement.

2. Amendment of section 2.

3. Amendment of section 3.